Taking over of Visvesvaraya Iron and Steel Company Limited

- 645. SHRI H. HANUMANTHAPPA: Will the Minister of STEEL, MINES AND COAL be pleased to state.
- (a) whether Karnataka Government's proposal for taking over of the Visvesvaraya Iron and Steel Company Limited at Bhadravathi is pending with the Central Government; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH): (a) and (b) A request has been made by the Government of Karnataka to the Government of India for take over Visevesvarya Iron and Steel Limited which is under consideration.

Customs and Excise duty cases pending against I.T.C.

- 646. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state.
- (a) what is the number of adjudication proceedings relating to customs and excise duty cases pending finalisation as on the 1st March, 1985 against the Indian Tobacco Company;
- (b) what is the amount of revenue arrears involved in these proceedings; and
- (c) what steps Government propose to take to ensure the early and expeditious finalisation of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) 33 Show Causa Notices relating to excise duty cases are pending finalisation as on 1st March, 1981 against the Indian Tobacco Company. The number of Show Cause Notices relating to Customs matters is not readily available.

(b) It is not possible to exactly quantify the amount of revenue involved as the classification, valuation and, sometimes even the excisability of the product are

- under dispute and some Show Cause Notices have been issued without indicating the amounts involved.
- (c) Such measures (administrative, legal and others) aimed at early and expeditious finalisation of the cases as are considered necessary from time to time, continue to be taken. These include instructions to the officers to expedite adjudication cases, to move the Courts and other quasi-judicial bodies to vacate orders of stay, if any against proceeding with Show Cause Notices, etc.

Stay orders obtained by I.T.C. against payment of Government revenue

- 647. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:
- (a) what are the details of the stay orders preventing and/or proceeding further with adjudication proceedings against the Indian Tobacco Company continue to be operative;
- (b) what steps Government have taken for getting these Stay Orders vacated; and
- (c) what steps Government have taken for the recovery of arrears from the Indian Tobacco Company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI). (a) t_O (c) The information is being collected and will be laid on the Table of the House.

Increase in Steel prices

648. SHRI SHANKER SINH VAGHELA: Will the Minister of STEEL, MINES AND COAL be pleased to state to what extent the increase in steel prices is likely to bring down the losses incurred by the public sector steel plants?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH). During 1984-85, the prices of steel were increased twice by the Joint Plant Committee of the main producers. It is estimated that these price increase and the following measures taken by SAIL are likely to result in a modest net profit during 1984-85 after

128

having suffered a loss of Rs. 214.53 crores in 1983-84:—

- (i) Supply of adequate inputs and of improved quality;
 - (ii) Better maintenance;
- (iii) Higher production and increase in capacity utilisation;
- (iv) Attainment of improved technological norms; and
- (v) Effort_s made to contain expenditure, reduce inventories and adoption of cost reduction measures.

The exact amount of the profit in 1984-85 will be known only after the accounts have been finalised.

बड़े ग्रौद्योगिक घरानों पर बकाया ग्राय कर

649. श्री सत्य प्रकाश मालवीय : क्या वित्त मंत्री यह बताने की कृपा करेंगे किः

- (क) देश के बड़े श्रौद्योगिक घरानो विड्नाग्रों, जे० के० सिंहानिया, मोदी, लारसन एंड ट्यूब्रा, साराभाई, श्रीराम, थापर, किर्लोक्तिर, टाटा तथा बजाज पर श्रलग-श्रलग कितना श्रायकर बकाया है; श्रौर
- (ख) सरकार इस बकाया रकम को वसुल करने के लिए क्या कार्यवाही कर रही

है ग्रौर इसके वसूल न किये जाने के क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्रीः (श्रीः जनार्दन पुजारों) : (क) देण के बड़े श्रीद्योगिक घरानों बिड़लाश्रों, जे के के सिहानिया, मोदी, लारसन एण्ड टूयूबा, साराभाई, श्रीराम, थापर, किलास्कर, टाटा तथा बजाज पर 31.12.1981की स्थिति के अनुसार ग्रलग ग्रलग बकाया श्राथकर की मांग सलग्न विवरण-पत्र में दी गई है।

(ख) प्रत्येक मामलेकी वस्तुस्थिति पर निर्भर करते हुए मार्गो की वकाया कानन के वसली करने के लिए ग्रनसार उपाय किये गए है। इन उपायों ग्रधिनियम की धारा में ग्रायकर 226 तथा 179 के ग्रंतर्गत कार्य-223. का सहारा लेता शामिल है ! वकाया की वस्ली ग्रायकर में गामिल जाने के कारगों प्राधिकरणों का ग्रपील के समक्ष विचाराधीन होना: न्यायालयों (ii) याचिकास्रों का समझौता के समक्ष विचाराधीन दोना : प्राधिकारियो ग्रायकर के पाम ग्राधित्यजन तथा पनरीक्षण याचिकात्रो का विचारा -धीन होना : ग्रौर (iv) मांगें का ग्रदा-यगी के लिये देय नहीं बनाना स्मादि।

विवरण

श्रौद्योगिक घरानों से श्रायकर की मांग

(लाख रुपयों में)

ऋ० सं∙	भ्रौद्योगिक घराने का नाम							बकाया मांग	वसूली योग्य नहीं बनी मांग
1.	बजाज				•		•	75.07	
2.	बिड़ला			•		•		1132.39	625,92
3.	जै० के०	सिहानिया				•		939.19	308.06
4.	किर्लोस्कर	τ				•	•	43.96	13.64
5.	लारसन ए	ण्ड ट्यूब्रो				•		425.09	362.53
	मोदी		•	•	•	•		1065.09	364.29
7.	साराभाई			. •				146.94	146.94
8.	श्रीराम		-		•	• .		70.9 7	70.97
9.	टाटा				•	•		202.35	40.46
10.	थापर				•	•		155.53	103.74